

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 48/MP/2025

Subject : Petition for approval of input price of coal supplied from Pakri Barwadih mine for tariff period from 2024-29.

Petitioner : NTPC Limited

Respondent(s) : BSPHCL and 43 others.

Date of Hearing : **13.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Pragya Pushkar, Advocate, NTPC
Shri Varun K. Chopra, Advocate, MPPMCL
Shri Rahul Tomar, Advocate, MPPMCL
Shri Dipu K. Jha, Advocate, MPPMCL
Shri Puneeth Ganapathy, Advocate, Bihar Discoms
Shri Chiranjeev Marwaha, Advocate, Bihar Discoms
Shri Shashwat Kumar, Advocate, MSEDCL
Shri Rahul Chauhan, Advocate, MSEDCL
Shri Harshit Gupta, Advocate, MSEDCL
Shri Mukut Choudhary, Advocate, MSEDCL
Shri Chaitanya Ahuja, Advocate, MSEDCL
Ms. Kajal Kakani, Advocate, MSEDCL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO

Record of Proceedings

The matter was called out through a virtual hearing.

2. The matter was adjourned at the request of the parties. The Commission, while adjourning the hearing, directed the Petitioner to submit the following information, on affidavit, after serving a copy to the Respondents, on or before **16.2.2026**:

(a) *A certificate confirming that no expenditure attributable to the North-West Block has been included in the tariff of the present Petition since the Petitioner has not specified whether the actual COD of the North-West Block has been achieved.*



3. The Respondents are permitted to file their replies by **17.3.2026**, after serving a copy to the Petitioner, who may, thereafter, file its rejoinder, if any, by **2.4.2026**.
4. The matter shall be listed for hearing along with Petition No. 1020/MP/2025 on **9.4.2026**.

By order of the Commission

**Sd/-
(Deepak Pandey)
Assistant Chief (Law)**

